

Company Petition No 4017 of 2019 since the Applicants came to know these illegal transactions recently.

4. Ld. Counsel for the Respondents vehemently opposes such amendment in the Company. However, this Bench feels it appropriate to allow the amendment in the interest of justice and such amendment shall not prejudice the rights and contentions of the Respondents.
5. In view of above, the **C.A. 182/2024 is allowed**. The Applicant is directed to carry out necessary amendments as prayed within one week from the date of communication of this order and serve the copy of amended petition on the other side and file affidavit of compliance.
6. List C.P. 4017/2019 for further consideration on **05.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)